GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UN-STARRED QUESTION NO.546

TO BE ANSWERED ON FRIDAY THE 20TH JULY, 2018 ASHADHA 29, 1940 (SAKA)

GST ON PETROLEUM PRODUCTS

546. SHRI PANKAJ CHAUDHARY:

SHRI MULLAPPALLY RAMACHANDRAN:

PROF. SAUGATA ROY: SHRI ANTO ANTONY: MOHAMMED FAIZAL:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has any proposal to include petroleum products in Goods and Services Tax (GST);
- (b) if so, the details thereof and the time by which the Government is likely to include petroleum products in GST along with the estimated reduction in prices of petrol and diesel after bringing them under GST;
- (c) whether the Government has received any representations/requests in this regard; and
- (d) if so, the details thereof along with the action taken by the Government thereon?

<u>ANSWER</u>

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a), (b), (c) & (d): Currently, there is no proposal to bring petroleum products under GST. Certain references have been received for inclusion of specified petroleum products under GST including from Ministry of Petroleum and Natural Gas. As per Article 279 A (5) of the Constitution, the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act,inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council has not made any recommendation for inclusion of petroleum products under GST.
